

(b) if so, the number thereof and the names of the industries proposed to be set up;

(c) whether licences and the letters of intent have been issued to the applicants in this regard; and

(d) if so, the broad outlines thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):  
(a) and (b). During the year 1979-80, nine applications for grant of industrial licences were received for setting up industries in the backward districts of U.P. and Bihar. These applications were for the manufacture of Electronic Watches, Pulp, Writing & Printing Paper, ERW Steel Tubes, Hydrogenated Oils and Vanaspati.

(c) and (d) All the nine applications have since been disposed of. Five applications have been approved and Letters of Intent issued. The remaining four applications have been either rejected or closed.

**Take over of Indian Paper Pulp Co., West Bengal**

2204. SHRI M. ISMAIL: Will the Minister of INDUSTRY be pleased to state:

(a) whether the expert appointed by Government to examine the question of "Take over of Indian Paper Pulp Co., West Bengal" has submitted its recommendations;

(b) if so, the salient points of the recommendations;

(c) action taken by Government on the recommendations;

(d) if answer to part (a) is in the negative, how long it will take for the expert committee to submit its recommendations;

(e) whether pending submission of the recommendation, Government

are taking steps to release adequate funds for payment of wages, bonus etc. to the workers of Indian Paper Pulp; and

(f) if so, the nature of steps taken thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):  
(a) to (c) The report of the expert group has just been received, and is being studied.

(d) Does not arise.

(e) and (f). Arrangements have been made for payment of lay-off compensation to the employees of Indian Paper Pulp Company.

**Guidelines to States Re. Promulgation of Ordinances on Detention**

2205. PROF. MADHU DANDAVATE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any guidelines have been issued to the States to promulgate ordinances providing for detention for a definite period; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):  
(a) No, Sir. However, a Central Ordinance, viz. the National Security Ordinance, 1980, providing for preventive detention in certain cases, is already in force in all States (except J & K).

(b) Does not arise.

**Amendment to Payment of Gratuity Act, 1972**

2206. SHRI SUBODH SEN: Will the Minister of LABOUR be pleased to state:

(a) whether representation has been received from West Bengal Tea Employees' Association, Jalpaiguri dated the 27th July, 1980 for amendment of Payment of Gratuity Act,

1972 in order to cover those employees under the Act whose income is beyond Rs. 1000/- in view of the reduction of purchasing power of the rupee; and

(b) the steps proposed to be taken by Government on this demand?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) Yes, Sir.

(b) Various proposals for amendment of the Gratuity Act, 1972 including amendment of the salary limit are under consideration. The suggestion of the Association will be given consideration while taking decisions on the proposals.

#### Occupational Diseases

2207. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of LABOUR be pleased to state:

What are the research on occupational diseases made by the Ministry of Labour during the last two years?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): A statement listing the studies on work environment and occupational diseases carried out by the Central Labour Institute, Bombay and Regional Labour Institutes under the Directorate General, Factory Advice Service and Labour Institutes is attached.